

**Central Administrative Tribunal  
Principal Bench, New Delhi**

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**OA No. 2545/2014**

This the 11<sup>th</sup> day of January, 2016

**Hon'ble Mr. Justice B.P. Katakey, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri S.B. Mukherjee,  
Age 83 Years  
S/o Late Sh. B.B. Mukherjee,  
R/o Pkt. 52/15 CR Park.  
New Delhi-110019.

..... Applicant

(By Advocate: Mr. Sachin Chauhan)

**VERSUS**

1. Union of India  
Ministry of Communication and IT,  
Through The Secretary,  
Department of Telecommunications,  
Electronics Niketan, 6, CGO Complex,  
Lodhi Road, New Delhi-110003.
2. The Chief Post Master General,  
Department of Posts  
Meghdoot- Bhawan  
Link Road, New Delhi.
3. The Post Master,  
Department of Posts,  
Kalkaji HPQ,  
New Delhi-110019

.... Respondents

(By Advocate: Ms. Anupama Bansal)

**ORDER (ORAL)**

**By Shri B.P. Katakey, Member (J):**

Heard Mr. Sachin Chauhan, learned counsel appearing for the applicant and Ms. Anupama Bansal, learned counsel appearing for the respondents.

2. Learned counsel for the applicant submits that during the pendency of the OA the applicant has unfortunately expired.
3. It has also been submitted that in view of the interim order passed by this Tribunal on 31.07.2014 in the present proceedings the applicant during his life time has received retiral benefits payable to him.
4. Ms. Anupama Bansal, learned counsel for the respondents submits that in view of the death of the applicant the cause in the OA does not survive. It has also been submitted that there will not be any recovery of any amount paid to the applicant towards retiral benefits.
5. Having regard to the aforesaid submissions, OA stands closed and disposed of. It is made clear that there shall not be any recovery from the heirs of the applicant towards the retiral benefits as earlier granted.
6. OA is accordingly disposed of with aforesaid directions. No costs.

**(K.N. Shrivastava)**  
**Member (A)**

**(Justice B.P. Katakey)**  
**Member (J)**

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